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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 551/2023**

PR. COMMISSIONER OF INCOME TAX-7, DELHI ..... Appellant

Through: Mr Puneet Rai, Sr Standing Counsel  
with Mr Ashvini Kumar, Ms Madhavi  
Shukla, Standing Counsels along with  
Mr Nikhil Jain, Adv.

versus

SONY INDIA PVT. LTD. .... Respondent

Through: Mr Nageswar Rao, Mr Parth and Ms  
Mehtar Verma, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MR. JUSTICE GIRISH KATHPALIA**

**ORDER**

% **25.09.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

**CM APPL. 49716/2023**

1. Allowed, subject to the appellant filing certified copies of the orders, at least three days before the next date of hearing.

**ITA 551/2023 and CM No.49717-18/2023 [Applications filed on behalf of the appellant seeking condonation of delay of 42 days in filing and 80 days in re-filing the appeal]**

2. We are informed that cross appeal has been filed by the respondent/assessee, which was numbered as ITA 177/2023.

2.1 We are also told that notice has been issued in the said appeal.

3. Accordingly, issue notice in the above-captioned appeal and the accompanying applications.

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4. Mr Nageswar Rao, learned counsel, accepts notice on behalf of the respondent/assessee.
5. List the aforementioned appeal on 26.03.2024 alongwith ITA 177/2023.
6. Counsel for the parties will also file their written submissions not exceeding three (3) pages each, at least five days before the next date of hearing.

**RAJIV SHAKDHER, J**

**GIRISH KATHPALIA, J**

**SEPTEMBER 25, 2023/as**

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